

(1) A statement (Hindi and English versions)

[Placed in Library. See No. LT-2007/92]

(i) Correcting the reply given on the 20th November, 1991 to Unstarred Question No. 6 by Shri Keshari Lal, M.P. regarding unauthorised constructions in Vasant Enclave; and

13.47 hrs

COMMITTEE ON SUBORDINATE LEGISLATION

Second and Third Reports

(ii) The reasons for delay in correcting the reply.

[Placed in Library See No LT-2004/92]

[English]

SHRI SOMNATH CHATTERJEE

(Bolpur): I beg to present the Second and Third Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

(2) A statement (Hindi and English versions) correcting the reply given on the 6th May 1992 to Unstarred Question No. 9298 by Shri Chandulal Chandrakar, M.P. regarding allotment of DDA flats.

[Placed in Library See No LT-2005/92]

MR. SPEAKER: Item No. 6. The Law Minister

Notification under International Airports Authority Act 1971 etc.

13.48 hrs

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): I beg to lay on the Table:-

[English]

(1) A copy of the International Airports Authority of India (Lost Property) Amendment Regulations, 1992 (Hindi and English versions) published in Notification No. 1(7)/74-BM in Gazette of India dated the 21st February 1992 under sub-section (4) of section 37 of the International Airports Authority Act, 1971.

[Placed in Library See No Lt 2006/92]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to move for leave to introduce a Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959.

(2) A statement (Hindi and English versions)

MR. SPEAKER: The question is:

(i) Correcting the reply given on the 23rd March 1992 to Unstarred Question No. 4152 by Shri Nani Bhattacharya, regarding International Airlines from major airports; and

"That leave be granted to introduce a Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959."

The motion was adopted

(ii) The reasons for delay in correcting the reply.

SHRI RANGARAJAN KUMARAMANGALAM: I introduce the Bill